Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 24 JAN 1995

APPLICATION NO: 929/94 and 964 to 968 of 1994.

APPLICANTS: - Sri.Govindaraju and five others, Bangalore-88.

RES PONDENTS: The Director, Central Poultry Training Institute, Hessaraghatta, Bangalore-88 and another.

To

- 1. Sri.A.R.Holla, Advocate, No. 3, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Govt. Standing Counsel, High Court Building, Bangalore-560 001.

Subject:- Forwarding of capies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 13-01-1995.

Issued on suloilas

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NOS. 929/94 & 964 TO 968/94

FRIDAY, THE THIRTEENTH DAY OF JANUARY, 1995

SHRI V.RAMAKRISHNAN.

... MEMBER (6)

SHRI A.N.VUJJANARADHYA.

... MEMBER (J)

- Govindaraju,
 S/o Ramaiah,
 aged 34 years.
- Shamaraju,
 S/o Muniyappa,
 aged 28 years.
- 3. H.M.Subramanya, S/o Mariappa, aged 28 years.
- 4. Basavaraju, S/o Basappa, aged 29 years,
- 5. 8.Ramaiah, S/o Bailappa, aged 34 years.
- Mrs. Muttamma,
 W/o Krishnappa,
 aged 35 years.

(All are working as casual workers in the Central Poultry Training Institute, Hessarghatta, Bangalore-560 088) ...Applicants

By Advocate Shri A.R. Holla.

Versus

1. The Director, Central Poultry Training Institute, Hessarghatta, Bangalore-560 088.



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...2/-

2. Union of India by
Secretary to Government of India,
Department of Animal Husbandary
and Dairying,
Ministry of Agriculture,
Krishi Bhavan,
New Delhi-110 001.

...Respondents

By Advocate Shri M.S.Padmarajaiah, S.C.G.S.C.

ORDER

Shri V.Ramakrishnan, Member (A)

We have heard both sides. The applicants had prayed for issue of a direction to the respondents to absorb them and to regularise their services against Group 'D' post retrospectively from 1.8.1989 and extend all consequential benefits.

- 2. We find that by an order dated 11th January, 94 as at Annexure R2 the department had taken steps in terms of the guidelines of D.O.P.T. OM dated 10.9.93 under the scheme of temporary status. All that needs to be done at this stage is to issue a direction to the department to take further necessary action in accordance with law and in consonence with the provisions of the scheme dated 10.9.93 referred to supra. We direct accordingly.
- 3. With the above, the application is finally disposed of. No costs.

HENBER (J)

Si-

(V.RAMAKRISHNAN) MEMBER (A)

Section Officer
Central Administrative Tribunal

Bangalore Bench Bangalore